

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 3159/2026

KAMLESH KUMAR

Appellant(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

[ONLY IA NO. 199462/26 IS LISTED UNDER THIS ITEM]
(IA No. 199462/2026 - SUSPENSION OF SENTENCE)

Date : 11-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s): Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s): Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Mr. Rishi Malhotra, learned Senior counsel for the appellant and Mr. Shaurya Sahay, learned counsel for the respondent-State of Uttar Pradesh.

2. After hearing learned counsel for the parties, let the Interlocutory Application bearing I.A. No. 199462/2026 be adjourned for two months.

3. List thereafter.

4. In the Criminal Appeal, Registry is directed to

requisition the Trial Court records as well as the High Court records forthwith.

5. List the Criminal Appeal on 27.10.2026.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)